II. Notification of the Ministry of Commerce, pub'ishmg the Tobacco Board (Second Amendment) Rules, 1988

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III.Notifications of the Ministry of Commerce

THE MINISTER OF COMMERCE (SHRI DINESH SINGH). Sir, on behalf of SHRI P. R. DAS MUNSHI, I beg to lay on the Table—

- I. a copy each (in English and Hindi) of the following papers:
 - (i) Annual Report and Accounts of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts.
 - (ii) Review by Government on the wroking of the Federation.

[Placed in Library. See No, LT-7431/89 for (i) and (ii)]

- A copy (in English and Hindi) of the Ministry of Commerce Noti-G.S.R. 1188(E), fiaction No. dated the 21st December, 1988, publishing Tobacco Board (Second Amende ment) Rules, 1988, under sub-section (3) of section 32 of the Tob acco Board Act, 1975. [Placed library. See No.' LT-7429/89]
- m. A copy each in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (5) of section 33 of the Tobacco Board Act, 1975:—
- (i) Notification No. 11/3/88-EP (Agri. VI) dated the 21st December, 1988, publishing the Tobacco Board (Auction) Amendment Regulations, 1988.
- (ii) Notification No. 2/4/85-EP (Agri. VI) dated the 21st December 1988 publishing the Tobacco

Board (General) Amendment Regulations, 1988.

[Placed in Library. See No LT-7430/89 fo_r (i) and (ii)]

Report and Accounts (1987-88) of the Handloom Export Promotion Council, Madras and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRi RAFIQUE ALAM): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers: —

- (i) Annual Report and Accounts of the Handloom Export Promotion Council, Madras, for the year 1987-88, together with the Auditors' Reo port on the Accounts.
- (ii) Review by Government on the working of the Council.
- (iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above

[Placed in Library. See No. LT-7402/89 for (i) to (iii)]

12 Noon

REFERENCE TO THE NOTICE OF BREACH OF PRIVILEGE

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): Special Mentions. Shri Vishwasrao Ramrao Patil.

श्री राम ग्रवधेश सिंह (विहार):
मानवर, मैंने एक विगेषाधिका हनन
की सूचना दी थी। मेरे साथ विशेषाधिकार हनन का म'मला हुआ है।
महोदय, जितनी अवमानना हुई है वह
मैं ग्राप को बतारा जाहना हूं। मुझको
10 रोज जेल में इस तरह से रखा
गरा, ऐसा गंदा कपड़ा पहनाकर रखा
गया.....(क्यवधान)

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THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). You cannot show them in the House. You cannot bring them also. (Interruption) . The Chairman has not permitted you. I am not allowing you. You are not allowed to bring these things also.

Special

भो राम ग्रवधंश सिंह : बान ग्रांफ प्रिक्ति के बारे में है... (ब्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). Mr. Ram Awadhesh Singh, please listen. There are certain provisions. You can bring it to the notice of the Chairman in a proper way.

श्री राम अवधेश तिह : मैंने चेयरमेन को लिखा है। चेत्र भैन स्पीट उनका दफ्तर का का यहा हैं? हम लोगों की ऐसी प्रवसातना होगी ग्रीर उसके बाद भी कोई हार्यवाही नहीं होगी ... (ठ वधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are provisions under the rules. You write to the Chairman and get the relief. Please, sit down. Shri Vishwasrao Ramrao Patil.

भी राम ग्रवधेश सिंह: क्या हुआ है इसके बारे में, हम जानना चाहते हैं।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): It is under the consideration of the Chairman. You will hear from the Chairman.

श्री राम ग्रवधेश सिंह: होगी, हमें बताइये ।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा) : ऐसे बात नहीं पुछ सकते हैं।

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am sorry. There is a report of the Committee on Public Undertakings to be laid on the Table.

SHRI KAMAL MORARKA (Rajasthan): I beg to lay on the Table a copy (in English and Hindi) of the Fifty-second Report of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Twenty-first Report on Indian Petrochemicals Corporation Limited—Working Results.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Vishwa Bandhu Gupta.

Need to take Legal steps to Check Devadasi System

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, I would like to bring to your notice a report by Dr. I. S. Gilada, Hony. Secretary of the Indian Health Organization, IHO, about the Dovadasi system which is prevalent in our country. Sir, a lot of young girls and boys find their way info prostitution by this method. The Devadasi system has some religious sanction also. (Interruptions).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Order, please.

(SHRI VISHWA BANDHU GUPTA This i s a method which ig being used by unscrupulous peop^{1e} for enticing boys and girls into prostitution in our country. Sir, figures have been given at about 3000 girls aged between 4 and 20 years. They are dedicated to the goddesses and then after a few months, they find their way to the flesh market. Now, although there is a legal ban on the Devadasi system, there ig no ban on getting boys into it. For girls, there